

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-38.

Dated 26 NOV 1993

APPLICATION NO(s) 564 of 1993

APPLICANTS: G. Sreekumar

RESPONDENTS: Secretary, Mo Finance,
New Delhi and others.

TO.

1. Dr. M.S. Nagaraja
Advocate, no. 11,
First Cross, second floor,
Sujatha Complex,
Gandhinagar, Bangalore-9.
2. Secretary, Ministry of Finance,
Department of Revenue,
New Delhi.
3. Sri. M. Vasudeva Rao,
Central Govt Sgng Counsel,
High Court Bldg, Bangalore

SUBJECT:- Forwarding of copies of the Orders passed by
the Central Administrative Tribunal, Bangalore.

-xxx-

Please find enclosed herewith a copy of the
ORDER/~~STAY ORDER~~/~~INTERIM ORDER~~/, Passed by this Tribunal
in the above mentioned application(s) on 23rd Nov'93.

M. Devesh
DEPUTY REGISTRAR
JUDICIAL BRANCHES.

26/11/93

gm*

for
Issued Q
QW

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE

ORIGINAL APPLICATION NUMBER 564 OF 1993

DATED THIS THE 23TH DAY OF NOVEMBER, 1993

Mr. Justice P.K. Shyamsundar, .. Vice-Chairman.

And

Mr. V. Ramakrishnan, .. Member(A).

G. Sreekumar,
Aged 38 years,
S/o late Sri G.K. Menon,
Assistant Collector of Central Excise,
61, Block No. 4, Akshaya Apartments,
13th Cross, Malleswaram,
Bangalore-560 003.

.. Applicant.

(By Advocate Dr. M.S. Nagaraja)

v.

1. Union of India
represented by Secretary to
Government, Ministry of Finance,
Department of Revenue,
New Delhi.
2. The Central Board of Excise &
Customs, represented by the
Chairman, central Board of
Excise & Customs, New Delhi.
3. The Collector of Central Excise,
Karnataka Circle, Bangalore-560 001.

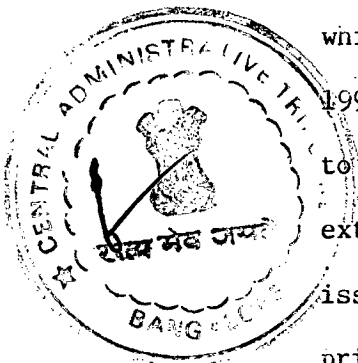
.. Respondents.

(By Standing Counsel Shri M. Vasudeva Rao)

O R D E R

Mr. Justice P.K. Shyamsundar, Vice-Chairman:

After having heard Dr. M.S. Nagaraja, learned counsel for the applicant, we thought that the applicant would be better off by hauling up the respondents for having committed contempt by not complying with the directions issued by the Tribunal while disposing off the earlier proceedings in O.A.No.294 of 1992 disposed off on 1-3-1993 wherein a direction was issued to consider the applicant's case for promotion in terms of the extant instructions. Now that the applicant thinks the direction issued as aforesaid is not complied with, it would be more appropriate for him to seek his remedy under the contempt of courts



discipline. Dr. Nagaraja agrees and seeks leave to withdraw this application with liberty to file a contempt petition. In that view of the matter this application is dismissed as withdrawn leaving it open to the applicant to take other appropriate action in that behalf. All the contentions urged in this application are left open.

Sd-

MEMBER(A)

Sd-

VICE-CHAIRMAN.

np/

TRUE COPY

Mr. S. S.
**SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE**

26/11/83